

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

St.
~~Q.A.~~ No. 544/90
~~T.A.~~ ~~xxx~~ No.

198

DATE OF DECISION 18.2.1991

Dte. of Supplies & Disposals Non- Petitioners
Gazetted Staff Association, Bombay & anr.

Shri L.M. Nerlekar Advocate for the Petitioner (s)

Versus

Dept. of Supply, M/O Commerce, GOI, Respondents
New Delhi & Anr.

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. M.Y. Priolkar, Member (A)

The Hon'ble Mr. T.C. Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

St.A.No.544/90

Directorate of Supplies & Disposals
Non-Gazetted Staff Association, Bombay
and Another.

... Applicant

V/S.

Deptt. of Supply, Ministry of Commerce,
Govt. of India, New Delhi and Another.

... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar
Hon'ble Member (J) Shri T.C.Reddy

Appearance

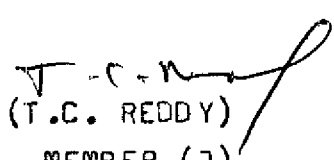
Mr.L.M.Nerlekar
Advocate
for the Applicant

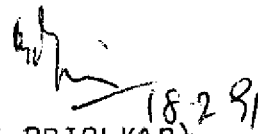
ORAL JUDGEMENT

Dated: 18.2.1991

(PER: M.Y.Priolkar, Member (A))

Mr.L.M.Nerlekar for the applicants. This is an application challenging the order dated 24.8.1990 of the Government of India, Ministry of Commerce, Department of Supply merging ~~of~~ two offices, viz. Directorate of Supplies & Disposals, Bombay and Directorate of Supplies (Textiles), Bombay. The application has not yet been admitted. Today Mr. Nerlekar states that he is instructed by the applicant to withdraw the application as there is no cause of action. The application is accordingly permitted to be withdrawn at the request of applicant with no order as to costs.


(T.C. REDDY)
MEMBER (J)


(M.Y.PRIOLKAR)
MEMBER (A)